

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

Original Application No. 252 of 1992

Gulab Chand

..... Applicant

Versus

Central Provident Fund

Commissioner and others

..... Respondents

CORAM:

Hon. Mr. Justice U.C. Srivastava, V.C

Hon. Mr. V.K. Seth, Member (A)

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant has appeared before the Selection Committee for the appointment/selection to the post of plumber class IV post but the result of neither the applicant nor the candidates appeared for interview on 29.7.91. As the result was not declared the applicant made a representation for the declaration of the result but nothing was done, and coming to learn that fresh selections are going to be done, the applicant landed before this Tribunal, praying that a mandamus be issued commanding the respondents not to make any appointment in violation of Circular dated 11.11.1980 and not to make any appointment from the panel dated 19.7.90 drawn by the Regional Provident Fund Commissioner, U.P. Kanpur and further that a mandamus be issued commanding the

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respondents to declare the result of interview dated 29.7.91 in which the applicant was appeared and found suitable and he may be given appointment. This matter came up for consideration in O.A.77 of 92 K.C. Gautam Vs. Union of India which we dismissed with certain observations and with the same direction this application is also accordingly dismissed with no order as to costs.

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Member(A)

Vice Chairman

Dated: 13.4.1993

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